

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/DR-HCIND/ **3786**

Indore, Dated 23rd July, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Shri Sitlesh Kesharwani
R/o 12, Mishrilal Nagar,
Near New Court Building,
DEWAS (M.P.).

Please refer to your application dated 08/07/2013 (Inwarded on 12/07/2013), registered at our I.D. No. 10/2013-14, addressed to the undersigned regarding supply of information at Point No.2 of your application:- "*the date & despatch number of transmission of the record of Claim Case No.55/2006 to the Trial Court in M.A. No.3845/2009 of this Court which stood decided on 12/10/2011*"; is as under:-

- **As per the office reports dated 17 & 19/07/2013 of the Despatch Section and 23/07/2013 of the Dealing Assistant duly approved by the office, the record of Claim Case No.55/2006 of the Court of XI MACT Indore is not found to be received by this Bench Registry in M.A. No.3845/2009 of this Court.**

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within thirty days of the issue of this order.



(A.V. MANDLOI)
ADDITIONAL REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE